

**THE NATIONAL COMPANY LAW TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH**

Item No. 22

IA No. 1341/2022, 1878/2023,  
1034/2023  
in  
CP(IB) No. 189/Chd/Hry/2019  
(Admitted)

Under Section 9 & 66,19(2),  
IBC, 2016  
R 11 NCLT 2016

**In the matter of:-**

Madhav Alloys Pvt. Ltd.

Vs

...Petitioner/Operational Creditor

Aryan Villa and Resorts LLP

.....Respondent/Corporate Debtor

**Present :**

Mr. Raghav Kakkar, Advocate for the applicant in IA Nos. 1878/2022 & 1341/2022.

Mr. Karan Kaushal, Advocate for respondent No. 5 in IA No.1878/2022.

None for the respondents in IA No. 1341/2022.

None for respondent Nos. 1 to 4 and 6 in IA No. 1878/2022.

**IA No. 1341/2022**

As recorded in our order dated 17.03.2023, the learned counsel for the respondent had asked for further time for filing reply. He was also directed to place on record Vakalatnama and also to supply information mentioned at Page 25 and 26 of the application alongwith relevant Panchnama, if there was any action by the CBI in the premises. However, the same has not been complied with. One last opportunity is given to the respondent to comply with our order dated 17.03.2023 within two weeks with a copy in advance to the counsel opposite. A copy of this order be emailed to the respondent by the applicant, who is directed to place the same email along with an affidavit on record within three weeks. In case of non-compliance, the respondents are directed to be present in person on the next date of hearing to explain the reason for not

furnishing of the information and non-compliance of the order. List on 05.07.2023.

**IA No. 1878/2022**

Compliance affidavit filed by diary No. 03013/1 dated 17.03.2023 is taken on record. It is submitted by learned counsel for the applicant that he does not have the email addresses of respondent Nos. 2, 3, 4 and 6 who are beneficiaries of the actions of the suspended directors who is impleaded as respondent No. 1. The RP as well as respondent No. 1 are directed to be present on the next date of hearing. The respondents are once again directed to comply with our order dated 17.03.2023. The RP is also directed to go through records given to find email addresses of the respondents and place the same on record a week before the next date of hearing. List on 05.07.2023.

**IA No. 1034/2023**

This application has been filed for placing on record the Fourth Status Report in compliance of order dated 02.08.2022 including the copy of notice and minutes of the meeting held on 25.11.2022. The same is taken on record subject to just exceptions and IA No. 1034/2023 is disposed of accordingly.

Sd/-  
**(Subrata Kumar Dash)**  
**Member (Technical)**

Sd/-  
**(Harnam Singh Thakur)**  
**Member (Judicial)**

May 01, 2023  
VN